

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 117

IA No. 961/2024
in
CP (IB) No. 114(CH)2017
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

SEL Manufacturing Company Ltd.

...Respondent

Under Section: 7, 60(5), IBC 2016

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the applicant in IA No. 961/2024: Mr. Vaibhav Sahni, Advocate
For the Respondent in IA No. 961/2024: Mr. Rohit Kumar Singh, Advocate

ORDER

IA No. 961/2024

It is stated by Ld. Counsel for the respondent that he has not received a copy of the application. He is directed to share the email address in the chat box. Ld. Counsel for the applicant is directed to supply a copy of the same during the course of day. Ld. Counsel for the respondent is directed to file the reply within two weeks with a copy in advance to the counsel opposite. Interim order to continue till the next date of hearing. List on 04.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)
Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)